

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. 2/2016 in Petition(s) for Special Leave to Appeal (C) No(s).
21866/2015

(Arising out of impugned final judgment and order dated 30/03/2015
in SBCSA No. 78/2001 passed by the High Court Of Rajasthan At
Jodhpur)

SHANTILAL

Petitioner(s)

VERSUS

SANGEETA BASER & ORS.

Respondent(s)

(for deletion of the name of respondent)

Date : 31/03/2016 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
[IN CHAMBER]

For Petitioner(s) Ms. Madhurima Tatia, Adv.

For Respondent(s) Mr. Apurv Taran, Adv.
Ms. Pratibha Jain, Adv.

UPON hearing the counsel the Court made the following
O R D E R

IA No. 2 of 2016 (Application for deletion of
respondent no. 8) is allowed. The name of respondent no. 8
is deleted from the array of parties at the risk of the
petitioner.

The effect of deletion shall be taken note of at the
time of hearing the special leave petition, if occasion
arises.

(DEEPAK MANSUKHANI)
COURT MASTER

(RAJINDER KAUR)
COURT MASTER